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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

An application under section 19 of the Administrative Tribunal Act, 1985.

ORIGINAL APPLICATION NO. 1377 OF 2016

In the matter of:

Soma Bera,

Daughter of Sri Amalendu Bera, resident of  
village Purbachak, Post Office Tiorkhali, Police  
Station Bhupati Nagar, District Purba Medinipur,  
Pin:721655;

.....Applicant.

-Versus-

1. Union of India, service through the General  
Manager, South Eastern Railway, Garden Reach,  
11, Garden Reach Road, Kolkata - 700 043.

2. The Railway Board, Ministry of Railways,  
Government of India, Rail Bhawan, New Delhi -  
110 001.

3. The Chairman, Railway Board, Ministry of  
Railways, Government of India, Rail Bhawan,  
New Delhi - 110 001.

*Soma Bera*

4. The Divisional Railway Manager, South Eastern Railway, Kharagpur, having office at Kharagpur, District Paschim Medinipur, Pin 721301.

5. The Competent Authority for Land Acquisition, Deshpran - Nandigram Special Railway Project, having office at Post Office Contai, Near Contai Railway Station, District Purba Medinipur, Pin 721401.

6. The Public Information Officer and Senior Divisional Personal Officer, Kharagpur, South Eastern Railway, having office at Kharagpur, District Paschim Medinipur, Pin 721301.

7. The Chief Personnel Officer, South Eastern Railway, having office at Garden Reach, 11, Garden Reach Road, Kolkata - 700 043.

8. The Chairman, Railway Recruitment Cell, South Eastern Railway, having office at Bungalow No. 12A, Garden Reach, 11, Garden Reach Road, Kolkata - 700 043.

9. The Chief Administrative Officer (General), South Eastern Railway, having office at Garden Reach, 11, Garden Reach Road, Kolkata - 700 043.

..... Respondents

*Sonar Beeji*

No. O.A. 350/01377/2016

Date of order: 27/2/2017

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. U.N. Betal, Counsel  
Mr. B. Chatterjee, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

**O R D E R (Oral)**

This O.A. has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

"8.(a) An order do issue directing the respondent authorities concerned, each one of them, their men, agents, servants, sub-ordinates and/or assigns forthwith to give appointment to the applicant in a suitable post in railway in Pay Band 1, Rs. 5,200-20,000/- with Grade Pay Rs. 1,800/- against land acquisition by South Eastern Railway for Deshpran-Nandigram Special Railway Project under land loser scheme.  
(b) An order do issue directing the respondent authorities concerned, each one of them, their men, agents, servants, sub-ordinates and/or assigns forthwith to take a decision for giving appointment to the applicant in Pay Band 1, Rs. 5,200-20,000/- with Grade Pay Rs. 1,800/- against land acquisition by South Eastern Railway for Deshpran-Nandigram Special Railway Project under land loser scheme within a specific time frame.  
(c) An order directing the respondents to produce the entire records of the case before the Hon'ble Tribunal for adjudication of the issues involved and for administering consonable justice therein.  
(d) To pass such other or further order or orders as this Hon'ble Tribunal may deem fit and proper."

2. Ld. Counsel for both sides are present.
3. It has been submitted on behalf of the applicant that a representation dated 8.1.2016 is still pending for consideration before the respondent authorities. Ld. Counsels submits that the applicant will be satisfied if the respondent authorities are directed to consider the said representation within a time frame.
4. Therefore, I think that ends of justice will met if the respondent No. 1 is directed to consider the representation of the applicant dated 8.1.2016, if it is still pending consideration, and dispose of the same by passing a reasoned and speaking order under communication to the applicant within

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a period of three months from the date of receipt of a copy of this order and if the applicant satisfy the requirements contemplated under the Scheme dated 16.7.2010 then she may be extended the benefits as prayed for in the

O.A.

5. The O.A. is accordingly disposed of. No costs.



(Jaya Das Gupta)  
Administrative Member

SP